

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA Nos. 4565 & 4566/Del/2019
Assessment Years : 2013-14 & 2014-15

HALDIRAM FINCAP PVT. LTD. AG-32, SHALIMAR BAGH, NEW DELHI (PAN: AAACH1961N) (Appellant)	Vs. DCIT, CIRCLE 11(1), NEW DELHI (Respondent)
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Appellant by	:	Shri Aditya Chhajed, Adv.
Respondent by	:	Shri Gaurav Pundir, Sr. DR

Date of hearing	:	29.09.2021
Date of pronouncement	:	29.09.2021

ORDER

PER R.K. PANDA, AM :

These appeals by the assessee for the assessment years 2013-14 & 2014-15 are directed against the separate Orders of Learned CIT(A)-22, New Delhi.

2. The assessee's A.R. vide his separate letters dated 22.09.2021 has requested for withdrawal of the captioned appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in both the assessment years.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 29th September, 2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 29.09.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar